

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**O.A. No.60/20/2020 Date of decision: 13.01.2020
M.A. No.60/57/2020**

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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1. Sonu Dharwal, age 35 years, wife of Harjit Kumar, resident of House No..2029/1, Sector 37-C, Chandigarh.
2. Ashok Kumar aged 42 years, son of Sh. Dev Raj Sharma, resident of House No.195-A, Secor-19, Panchkula.
3. Bhaskar Dev aged 36 years, son of Sh. Om Parkash, resident of House No.1309, Sector-19, Panchkula.
4. Seema Devi aged 34 years, wife of Sh. Ravinder Dhiman, House No.204, resident of Khudda Lahora, Chandigarh.
5. Gurjinder Singh, aged 34 years, son of Sh. Harbans Singh, resident of House No.08, Village Daria, Union Territory, Chandigarh. (All group C).

**...APPLICANTS
VERSUS**

1. Union Territory through Secretary Transport, Union Territory Chandigarh, U.T. Secretariat, Sector-9, Chandigarh-160009.
2. Chandigarh Transport Undertaking through Director Transport, Plot No.701, Chandigarh Transport Undertaking, Industrial Area, Phase-I, Chandigarh-160001.
3. Society for Promotion of Information Technology, Chandigarh through Advisor to the Administrator, Union Territory, Sector-12, Chandigarh-160012.
4. Finance Secretary, Union Territory, Chandigarh, UT Secretariat, Sector-9, Chandigarh-160009.

...RESPONDENTS

PRESENT: Sh. Naveen Singh Panwar, counsel for the applicants.



ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. M.A. No.60/57/2020 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file a joint petition. For the reasons stated therein, the same is allowed and disposed of accordingly.
2. 5 applicants, who were appointed as Clerk cum Data Entry Operators in Chandigarh Transport Undertaking, through Society for Promotion of Information Technology in Chandigarh, are before this Court seeking issuance of a direction to the respondents to grant them pay scale of Rs.10300-34800 with grade pay of Rs.3200/- as allowed to similarly placed persons working under the Chandigarh Administration in Central Treasury, U.T. Chandigarh.
3. Heard Sh. Naveen Singh Panwar, who vehemently argued that despite there being a representation dated 16.9.2019 (Annexure A-9) and favourable recommendation for considering pay parity with similarly placed persons like the applicants, respondents have not taken their case for grant of relevant pay scale. He also submitted that case of the applicants is squarely covered by judgment dated 26.10.2016 passed by the Hon'ble Supreme Court in the



case of **State of Punjab vs. Jagjit Singh** (Civil Appeal No.213 of 2013), where Lordships have decided that employees working on contract/daily wage or adhoc are entitled to same pay scale. Therefore, he submitted that applicants will be satisfied if at this stage, a direction is issued to the respondents to decide the indicated representation for grant of same benefit as has been allowed to employees of Treasury.

4. In view of the short prayer of the applicants as noticed above, I deem it appropriate to dispose of this O.A. in limine, with a direction to the competent authority amongst the respondents to consider and decide the indicated representation of the applicants by passing a reasons and speaking order within a period of two months from the date of receipt of a copy of this order. Order so passed by duly communicated to the applicants. Ordered accordingly.
5. Disposal of the O.A. in the above terms shall not be construed as expression of any opinion on the merit of the case.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 13.01.2020.

Place: Chandigarh.

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